

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 550 of 2016 IN
DFR NO. 3056 OF 2016 &
IA NO. 551 of 2016**

Dated: 27th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Shri Rama Shankar Awasthi & Anr.

...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K.Ganesan
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s)

:

Mr. C.K.Rai
Mr. Umesh Prasad for R-1

Mr. C.S. Vaidyanathan, Sr. Adv.
Ms. Divya Chaturvedi
Ms. Arunima Kedia for R-2

Mr. Aditya Shankar
Mr. Sameer Kumar for R-3

ORDER

Pursuant to our notice dated 22.03.2017, Mr. R.C. Verma, Advocate and Notary is present today in the court. He has brought the Registers and Seal as directed by our order dated 22.03.2017. Registers and Seal are seized. Register maintained during July, .2012 to July, 2016 (Sr. Nos. 1 to 1264) is marked as X-1; register maintained during December, 2015 to March, 2017 (Sr. Nos.1 to 1557) is marked as X-2 and Seal is marked as X-3. The Registers and the Seal are directed to be kept under the lock and key with the Registrar of this Tribunal, until further orders.

Mr. Anand K. Ganesan, learned counsel for the appellant has tendered certain photocopies of documents showing the signature and seal of Mr. R.C. Verma, Advocate & Notary, which are taken in custody and are marked as follows:

i)	Lease Agreement dated 10.10.2015	-	Y-1
ii)	Supplementary submissions filed in Petition No. 971/2014 Dated 20.11.2015	-	Y-2
iii)	Rejoinder affidavit in Petition No. 1020/2015	-	Y-3
iv)	Rejoinder affidavit in Petition No. 987/2014	-	Y-4
v)	Rejoinder affidavit in Petition No. 934/2014	-	Y-5
vi)	Petition No.1020/2015 dated 11/05/2015	-	Y-6
vii)	Affidavit of A.K. Arora dated 11.05.2015	-	Y-7
viii)	Reply to Application Dt.23.03.2015 in Pet.No.987/2014	-	Y-8
ix)	Submissions on behalf of NPCL consisting of 21 pages.	-	Y-9
x)	Affidavit dt. 26/10/15 of A.K. Arora in Petition No.971/14.	-	Y-10
xi)	Affidavit dt. 20/11/15 of A.K. Arora in Petition No.971/14.	-	Y-11
xii)	Affidavit dt. 27/09/14 of Mr. A.K. Arora.	-	Y-12
xiii)	Application dt. 10//11/2014	-	Y-13
xiv)	Affidavit of A.K. Arora dt. 10/11/2014	-	Y-14

Today, Mr. R.C. Verma, Advocate and Notary, has tendered unconditional apology. He stated that the signatures on the above documents are his signatures. However, he makes it clear that on the last occasion due to inadvertence he made a wrong statement that the signatures on the disputed documents are not his signatures. We record his statement.

List the matter on **03.05.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson